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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(CAA) No. 332/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th July, 2017, 10.30 A.M

Name of the Company		Titagarh Agrico Pvt Ltd.		
Under Section		230-232 Amalgamation		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Manju Bhutani, Adv for petitioners } Manju
2. Ravi Arora, Adv.

ORDER

The petitioner is present.

The petitioner has taken steps for convening the meetings as per earlier order and issued notice upon the Regional Director, Registrar of Companies, National Stock Exchange, Bombay Stock Exchange, Calcutta Stock Exchange SEBI, Income-tax authorities and upon the Official Liquidator.

Till date, no response has yet been received except from the Official Liquidator.

The petitioner has filed a scheme of amalgamation.

In view of above, the Ld. Lawyer appearing on behalf of the petitioner is directed to make paper publication in one local daily as well as in a National daily as provided in the NCLT Rule.

Notice be also issued upon the Central Government.

Fixing 18-08-2017.

SD/-
MANORAMA KUMARI
MEMBER(J)